

him even after the local people had brought it to the notice of the income-tax authorities repeatedly and written to the Central Government also? May I know the reason why Mr. Kapur Chand is being treated in so kind a manner?

SHRI LAL BAHADUR: As far as my information goes, the income-tax authorities are seized of the matter and they are looking into it. I am quite sure that they will not be kind to him and I can assure the hon. Member that I will see to it that the matter is expedited.

SHRI BHUPESH GUPTA: I am very glad of that. When I raised the question with regard to Mr. Taraporewala in this House, the hon. Prime Minister, then the Home Minister I believe took initiative and had prosecution started against him under section 420. Mr. Taraporewala was the then Financial Adviser to the Nizam and the loss involved was 1,60,000. In this particular case here are the materials. I have got here much better material than perhaps there. Why is not prosecution being launched? Let the matter be fought out in court, when a conspiracy has been established and the Presidential Order had to be invoked in order to dismiss from service one senior officer for conspiracy. Let the gentleman who has died go.

MR. CHAIRMAN: It is a suggestion for action.

SHRI BHUPESH GUPTA: Not a suggestion for action. I want to know why there is inaction in this case.

MR. CHAIRMAN: The Prime Minister has already said that legal advice was against such action.

SHRI BHUPESH GUPTA: May I know, Sir, who has furnished this legal opinion to the Government? Has the Attorney-General or the Solicitor-General to the Government of India been consulted, or has the legal opinion come from the Andhra

Pradesh Government, their Advocate-General and so on? I should like to know from where the legal opinion came.

SHRI LAL BAHADUR: The Andhra Pradesh Government have also looked into the matter and they have formed their own legal opinion. The matter was further looked into by the Law Ministry here, at the Centre, and because of the death of one of the gentlemen concerned, it has not been possible to go ahead with the case.

\*336 [The questioner (Shri Sunder Mani Patel) was absent. For answer, vide cols. 2469-70 infra.]

#### MILITARY AID FROM FOREIGN COUNTRIES

\*337 { SHRI SITARAM JAIPURIA:  
          { SHRI ARJUN ARORA:

Will the Minister of DEFENCE be pleased to state:

(a) the extent of military aid given to India during the last six months by each foreign country;

(b) the conditions on which such aid has been given?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU): (a) Military aid has been received during the last six months from:—

Australia  
Canada  
United Kingdom  
United States of America  
U.S.S.R.  
Yugoslavia.

(b) It will not be in public interest to disclose the details of the extent of such aid and the basis on which aid has been provided by these countries.

‡The question was actually asked on the floor of the House by Shri Sitaram Jaipuria.

**SHRI SITARAM JAIPURIA:** Since the Chinese aggression we have been negotiating and also getting aid from many countries, but there is a general impression that all the aid that has been promised and negotiated is not forthcoming from certain countries. Will it be possible for the hon. Minister to let the House know as to what exactly has been the extent to which negotiated and agreed aid has been actually received by the country?

**SHRI Y. B. CHAVAN:** Normally this aid is processed for a long time. They were meant to be received during a long time. If there is any impression that the aid that was negotiated is not coming, I would like to correct that impression. It is not true.

**SHRI SITARAM JAIPURIA:** According to press reports it has been said that the United States' plan to help India develop HF-24 appears to have been shelved, until more is known about the latest Indo-Soviet arms agreement. This is a report in the "Hindustan Times". May I know from the hon. Minister if this report is true and, if so, what is the reaction of the Government?

**SHRI Y. B. CHAVAN:** The committee of experts, who came to visit HAL, has submitted its report, which is under examination. I do not know what is the basis of this report.

**SHRI A. B. VAJPAYEE:** In reply to part (b) of the question the hon. Deputy Minister replied that it would not be in public interest to disclose the conditions. But only yesterday the hon. Defence Minister was pleased to state that no conditions, whether political or economic, are attached to the aids received from foreign countries. Why this contradiction?

**SHRI Y. B. CHAVAN:** It is not a contradiction. But the hon. Deputy Minister said about the conditions of

the financial arrangements. They are not attaching any political conditions. Political conditions of course are not there.

**SHRI A. D. MANI:** May I ask the hon. Minister whether there is an understanding with any of these countries under which the country which gives the aid will have supervisory jurisdiction over the manner in which the arms are used?

**SHRI Y. B. CHAVAN:** There is no such arrangement. Certainly sometimes they place their liaison machinery to see that the aid is expeditiously received.

**SHRI BHUPESH GUPTA:** May I know whether, while the negotiations were going on and the hon. Minister was talking to the officials there, the gentlemen of the Pentagon, he made enquiries about the equation between the aid given to India and that given to Pakistan, and whether it was pointed out that the aid given to Pakistan was according to Pakistan authorities under the condition that this could be used against anybody including India, whereas America denies it? May I know whether that point was clarified because then the quantum of aid could be considered?

**SHRI Y. B. CHAVAN:** In all the discussions this question of aid to Pakistan and the condition on which they gave it did not figure.

**SHRI NIREN GHOSH:** May I know whether there is any understanding with any of the aid-giving countries that India would not question the right of the United States Seventh Fleet entering the Indian Ocean or setting up further naval bases in the Indian Ocean?

**SHRI Y. B. CHAVAN:** It is not a question of any country, but certainly it is the aid that is received from the U.S.A. It is understood that it is not to be used against Pakistan.

श्री विमलकुमार मल्लानालजी चौरडिया: क्या श्रीमान् यह बतलायेंगे कि जो विदेशों से सहायता जिस समय के अन्दर आने का ऐप्रीमेट ठहरा था, उस अवधि के अन्दर वह आई या नहीं ? जैसी कि चर्चा है मिया विमानों के बारे में कि वे लेट आये और उनकी क्वालिटी की भी कुछ चर्चा है, तो एमी शिकायत किन किन देशों के बारे में आई जिन्होंने क्वालिटी का माल नहीं भेजा या कुछ लेट भेजा ?

SHRI Y. B. CHAVAN: In the case of those countries which had to give rather limited aid, most of the aid had been received. But in the case of those countries whose aid is a continuous aid and of longer extent naturally it takes time to be received here. It is rather a continuous process. In the case of the U.S.A. or U.K. or Soviet Russia these aids do not necessarily mean grant, but sometimes they are in the form of grant and sometimes they are in the form of loan. It takes time to materialise.

श्री गिरिराज किशोर कपूर : क्या यह सच है कि इन विषयों में सिक्योरिटी और डिफेंस की गोपनीयता के नाम पर भारतीय पत्रकारों को तो सूचना नहीं दी जाती है या प्रकाशन करने से रोका जाता है और जब ये चीजें विदेशी पत्रों में आ जाती हैं तब दुबारा उनको भारतीय पत्रकार छापते हैं ।

SHRI Y. B. CHAVAN: I do not know what the Indian Press does about it, but certainly we have to take measure about the security of the informations.

SHRI FAR'DUL HAQ ANSARI: The hon. Minister has just now said that the aid from the U.S.A. is with the condition that the arms will not be used against Pakistan, and similarly the U.S.A. has declared that there is a condition that Pakistan will not use the American arms against India. In spite of that fact it has been found that on several occasions while Pakis-

tan has been violating the Cease Fire Line in Kashmir, American arms had been found to be used by the Pakistan military people. May I know whether any complaint has been made to Pakistan and also to the U.S.A.?

SHRI Y. B. CHAVAN: I will require special notice for this because I do not know what particular instance he is referring to. Certainly sometimes complaints were made, but we have no specific information at present.

\*338. [The questioner (Shri P. Abraham) was absent. For answer, vide col. 2470 infra.]

\*339. [The questioner (Shri Shishir Kumar) was absent. For answer, vide col. 2470 infra.]

\*340. [The questioner (Shri A. M. Tariq) was absent. For answer, vide col. 2471 infra.]

#### DEVELOPMENT OF ATOMIC ENERGY FOR PEACEFUL PURPOSES

\*341. SHRI S. C. DEB: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that an agreement is going to be signed with Spain for collaboration in the development of atomic energy for peaceful purposes; and

(b) if so, what would be the nature of that agreement?

THE PRIME MINISTER (SHRI LAL BAHADUR): (a) Yes.

(b) The proposed agreement will follow the general pattern adopted for collaboration agreement with other countries and will *inter alia* provide for:

- (i) Exchange of unclassified information and documents;
- (ii) Exchange of scientists and technical personnel by mutual consent and grant of fellowships for training of scientists;
- (iii) Extension of facilities for the procurement and sale of